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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY

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In exercise of powers conferred under paragraph 2.4 of the Export and Import Policy, 2002-07, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1):-

- 1) The following is added as the end of para 2.5 pertaining to the “Filing of Application”:

However in case of manual applications , the applicant would furnish a soft copy (on a 1.44” floppy disk) of the application in MS word format..

- 2) Para 4.25 (i) pertaining to deemed exports is amended as under:

A copy of the invoice or a copy of ARE-3(in case of supplies to EOU/ EPZ/ SEZ) duly signed by the unit receiving the material and their jurisdictional excise authorities certifying the item of supply, quantity, value and date of supply.

- 3) The following additions are made in Appendix 15 pertaining to “Agri Export Zone”

S.No	Product	State	Districts covered
29	Apples	Himachal Pradesh	Shimla, Sirmaur, Kullu, Mandi, Chamba and Kinnaur
30	Basmati Rice	Punjab	Gurdaspur, Amritsar, Kapurthala, Jalandhar, Hoshiarpur and Nawanshahar
31	Flowers	Tamilnadu	Nilgiri
32	Mangoes	Andhra Pradesh	Krishna

This issues in public interest.

(L. Mansingh)
Director General of Foreign Trade

Bipin Menon
Deputy Director General of Foreign Trade

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